

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 93
TO BE ANSWERED ON 29.01.2026**

SOCIAL SECURITY OF GIG WORKERS

93. DR. VIKRAMJIT SINGH SAHNEY:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of gig and platform workers registered on e-Shram portal, State-wise and district wise for the State of Punjab;**
- (b) whether the draft Social Security (Central) Rules, 2025, under the Code on Social Security, 2020, provides specific social security benefits for gig and platform workers and proposed timeline for their implementation;**
- (c) whether a dedicated Social Security Fund for such workers has been constituted and if so, its funding sources; and**
- (d) the steps taken to ensure mandatory onboarding of gig and platform workers by aggregator companies on e-Shram portal?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): State-wise number of gig and platform workers registered on e-shram portal is at Annexure-A. District-wise number of gig and platform workers registered on e-shram portal in respect of state of Punjab is at Annexure-B.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code has provisions for constitution of National Social Security Board for welfare of unorganised workers, gig workers and platform workers. Detailed composition of National Social Security Board for unorganised workers, gig and platform workers has been provided in the Code alongwith functions and mandate.

Contd..2/-

The Code also have provisions to establish a Social Security Fund for financing of social security and welfare schemes for gig and platform workers.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework of gig and platform workers.

Annexure-A

Annexure referred in reply to part (a) to (d) of the Rajya Sabha Unstarred Question No. 93 for 29.01.2026.

State-wise details of platform workers registered on e-Shram portal (as on 23.01.2026).

Sl.No.	Name of State/UT	Number of Registrations on e-Shram portal
1.	Andaman And Nicobar Islands	193
2.	Andhra Pradesh	39112
3.	Arunachal Pradesh	656
4.	Assam	27432
5.	Bihar	109207
6.	Chandigarh	2670
7.	Chhattisgarh	6088
8.	Delhi	49479
9.	Goa	922
10.	Gujarat	34756
11.	Haryana	20375
12.	Himachal Pradesh	1838
13.	Jammu And Kashmir	3328
14.	Jharkhand	15902
15.	Karnataka	37871
16.	Kerala	11219
17.	Ladakh	48
18.	Lakshadweep	4
19.	Madhya Pradesh	34351
20.	Maharashtra	134705
21.	Manipur	687
22.	Meghalaya	813
23.	Mizoram	147
24.	Nagaland	564
25.	Odisha	16586
26.	Puducherry	486
27.	Punjab	15290
28.	Rajasthan	38205
29.	Sikkim	320
30.	Tamil Nadu	31654
31.	Telangana	29951
32.	The Dadra And Nagar Haveli And Daman And Diu	143
33.	Tripura	2041
34.	Uttar Pradesh	130505
35.	Uttarakhand	6140
36.	West Bengal	54734

Annexure-B

Annexure referred in reply to part (a) to (d) of the Rajya Sabha Unstarred Question No. 93 for 29.01.2026.

District-wise details of platform workers registered on e-Shram portal in the State of Punjab (as on 23.01.2026).

Sl.No.	Name of District	Number of Registrations on e-Shram portal
1.	Amritsar	1204
2.	Barnala	137
3.	Bathinda	529
4.	Faridkot	194
5.	Fatehgarh Sahib	366
6.	Fazilka	653
7.	Ferozepur	601
8.	Gurdaspur	350
9.	Hoshiarpur	378
10.	Jalandhar	1120
11.	Kapurthala	376
12.	Ludhiana	3623
13.	Malerkotla	98
14.	Mansa	227
15.	Moga	264
16.	Pathankot	199
17.	Patiala	1135
18.	Rupnagar	359
19.	S.A.S Nagar	2219
20.	Sangrur	394
21.	Shahid Bhagat Singh Nagar	158
22.	Sri Muktsar Sahib	317
23.	Tarn Taran	389
